

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 2
(IB)-06(PB)/2020

IN THE MATTER OF:

M/s. Bajrang Traders

.... Applicant/petitioner

Vs.

Mideast Integrate Steel Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Anubhav Mehrotra, Advocate

For the respondent

Mr. Udita Singh and Mr. Aditya Dewan, Advocates

ORDER

Notice of the petition.

On our asking, Mr. Aditya Dewan, learned proxy counsel appearing on behalf of the main counsel Ms. Udita Singh, accepts notice. A copy of the paper book shall be handed over to him during the course of the day. Vakalatnama along with the reply be filed within ten days with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.02.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)